

CENTRAL ADMINISTRATIVE TRIBUNAL, PRINCIPAL BENCH

M.A. No. 991 of 1998 in

R.A. No. 91 of 1998 in

O.A. No. 2232 of 1996

New Delhi this the 26th day of October, 1998

HONBLE MR. K. MUTHUKUMAR, MEMBER (A)

Shri Sukh Ram
S/o Shri Lekh Raj
R/o House No.J-101 Dakshin Puri,
New Delhi-110 062. ..Review Applicant

Versus

Union of India: Through

1. The General Manager
Northern Railway,
Baroda House,
New Delhi.
2. The Divisional Railway Manager,
Northern Railway,
Allahabad.
3. The Assistant Engineer,
Northern Railway,
Tundla. Respondents

ORDER BY CIRCULATION

Delay condoned.

2. In this Review Application, the applicant has reargued the matter. Under Order 47 Rule 1 of CPC, review will be done only in case where there is an apparent error on the face of the record. The issues raised in the OA were duly considered, including such of the cases relied upon by the applicant in the Review Application & the OA - Gita Rani Santra and Another Vs. Union of India & Others including the case of Malti Kumari's

.2.

case, which was distinguished. I find there is no omission on the face of the record necessitating a review of the order. If the applicant is not satisfied with the order, it is open to him to take recourse through other remedies available to him under the law.

3. In view of the above, there is no merit in the RA and is accordingly rejected.



(K. MUTHUKUMAR)
MEMBER (A)

Rakesh